

## **HIGH COURT OF JUDICATURE AT PATNA**

**TENDER NOTICE No.- 17/2025 A.D. (Establishment)**

### **Expression of Interest for establishment of Lawyers' Canteen situated in the premises of the Court.**

Proposals, in sealed envelope, are invited from reputed, experienced and licensed caterers/firms for operating Lawyers' Canteen situated in the Court's premises to be submitted at the office of undersigned with minimum bid rent amount of Rs. 7100/- per month. Eligible bidders meeting all terms & conditions and quoting maximum rent shall be considered for allotment. The canteen is proposed to sell meals, sweets, snacks and beverages (tea/ coffee/ soft drinks etc.) with special emphasis on quality food at affordable prices.

The aforesaid canteen i.e. Lawyer's canteen having area of 20'6"X14'4" (main Hall), 30'8"X11'5" (North side room adjacent to the main Hall) and 21'X8'8" (Western room adjacent to the main Hall) is situated over the Court Officer's office building in the premises of Patna High Court, Patna.

Sl. no.	<b>Notice inviting Tender No. 17/2025</b>	
1.	Date of Notice inviting Tender	09.12.2025
2.	Last date & time for submission of Tender	05.01.2026 at 05:00 P.M.
3.	Date & time of opening of Tender	06.01.2026 at 12:00 P.M.
4.	Place of opening of Tender	Near O.S.D. Chambers

### **Documents required to be submitted along with bid:-**

1. Rate charts with details of all edible items which are proposed to be sold in the canteen.
2. Registration/ Permission of the Govt./local authority as caterer.
3. Registration with Labour Department.
4. Copy of PAN Card.
5. Proof of GST Registration.
6. Certificate regarding experience/ list of address of the offices/organizations where their catering services are being provided.
7. The bidder shall submit an affidavit/undertaking by an authorized person that the bidder's firm has not been blacklisted/de-registered/barred by the Central/state Government/society/any PSUs during their period of business.

### **Terms & Conditions:-**

1. The allotment of canteen and finalization of rate, terms and conditions of license shall be the sole discretion of the Court.
2. The Court reserves the right to accept or reject any or all quotations/bids without assigning any reason whatsoever. Further, No correspondence in this regard will be entertained. The Court also reserves the right to cancel this tender (expression of interest) in part or full at any stage, without assigning any reason.
3. HIGH COURT would not be under any obligation to give any clarification to those vendors whose tenders have been rejected.
4. All the tender proposals will have to be submitted in hard copy with all pages numbered and signed. Incomplete proposal will be summarily rejected.
5. EMD of Rs. 10,000/- (Rupees Ten Thousand) only must be deposited in the form of Demand Draft from Nationalized/scheduled bank drawn in favour of "The Registrar General, Patna High Court" payable at Patna. Bidders/firms are requested to write their name and full address at the back of the Demand draft submitted. No interest will be paid on EMD.
6. Quotation received after due date and time shall not be entertained and they will be summarily rejected.
7. Shortlisted firms/bidders will have to undergo different process of tendering before final allotment as decided by the Court.
8. The bid will be decided on the basis of quality/price or both of the items to be sold by the firms in the said canteen.
9. A rent agreement shall be executed between the successful bidder and Patna High Court, Patna after the final negotiation (if required) of rate of items to be sold.
10. In the event of any dispute arising from this tender, the decision of Patna High Court shall be final and binding on all parties. Any dispute whatsoever shall be subject to the jurisdiction of Courts at Patna, Bihar only.
11. On the top of the Envelope, the "Tender number" and "Expression of Interest to run the Lawyer's Canteen" shall be clearly mentioned.
12. The Bidder will have to obtain a pass from pass counter of Patna High Court before submitting the quotation.
13. Conditional Tenders/bids shall not be entertained.

The interested caterers/firms/bidders may submit their quotations/bids in the name of the undersigned on the terms and condition mentioned below within twenty eight (28) days from the date of publication of this tender notice on official website of Patna High Court, Patna i.e. <https://patnahighcourt.gov.in/notices/tenders> i.e. on or before 05.01.2026 (Monday) up to **05:00 P.M.** in the box kept outside the Chambers of the Ld. Registrar (Establishment), Patna High Court, Patna which is scheduled to be opened near the Chambers of the undersigned on 06.01.2026 (Tuesday) at 12:00 P.M. in the presence of all the participated bidders/firms and authorized officials of the Patna High Court, Patna.

**Address for submission of the Tender:- In the Box kept near the Chamber of Ld. Registrar (Establishment), Patna High Court, Patna-800028.**

Dated: 09.12.2025

  
(Sushil Kumar)

**Registrar (Establishment)**

Patna High Court, Patna.